IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. No. 418/93 T.A. No.

CORAM:

The Hon'ble Mr. N.B. Patel

The Hon'ble Mr. V. Radhakrishnan

DATE OF DECI	SION 2-11-1993
Jyotikaben D. Kantharia	_Petitioner
Shri K.K. Shah	_Advocate for the Petitioner(s)
Versus	
Union of India and others	Respondent
Shri N.S. Shevde	_Advocate for the Respondent(s)

Vice Chairman.

Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

No

Jyotikaben D. Kantharia Controller of Stores Western Railway, Freeland Gunj, Dohad.

Applicant

Advocate

Shri K.K. Shah

Versus

- The Union of India Notice to be served through The General Manager Western Railway, Churchgate, Bombay.
- Controller of Stores
 Western Railway, Churchgate,
 Bombay.
- 3. Chief Material Manager (E&G) Western Railway, Churchgate, Bombay.
- 4. District Controller of Stores Western Railway, Freeland Gunj Dahod.

Respondent s

Advocate Shri N.S. Shevde.

ORAL JUDGEMENT

In

O.A. 418 of 1993

Date: 2-11-1993.

Per Hon'ble Shri N.B. Patel

Vice Chairman.

The applicant is served with notice dated 26-7-93 place requiring her to show cause as to why Shri Rambalah should not be reverted. It is stated by Mr. Shah that the applicant has already filed reply to the show-cause notice on 10-8-1993.

The proceedings pursuant to the issuance of the show cause notice are still pending before the CMM (E&G) CCG and meanwhile the applicant has approached this Tribunal. The application is premature in the sense that the CMM (E&G) CCG has still not taken the final decision in the matter. However, Mr. Shah point out that the reply filed by the respondents in the present O.A. requires the applicant to x raise some other contentions against her proposed reversion. In the circumstances applicant is directed to fileadditional reply, if so desired by her, to the show cause notice latest by 12-11-1993 and if the applicant files such additional reply within the said stipulated period, the respondent no.3 is directed to consider all the points raised by the applicant in her reply dated 16-56-1993 and points which she may raise in the additional reply and to pass speaking order in the matter within four weeks from the date of the receipt of the additional reply if any, from the applicant. If the final decision which the respondent no.3 takes in the matter is adverse to the appli--cant, i.e. if she is shown below Mr. Rambaksh on the seniority list and if she is proposed to be reverted, such decision may not be implemented for a period of two weeks from the date of its communication to the applicant and the applicant may not be actually reverted during that period.

In view of these directions Mr., Shah, under the instruction of the applicant who is personally present before the Tribunal, seeks permission to withdraw the application with liberty to file a fresh application in the event of the applicant being aggrieved by the final decision that may be taken by the respondent no.3. Permission granted with liberty as prayed for. Application stands disposed of as withdrawn. No order as to costs.

(V. Radhakrishnan)
Member (A)

(N.B.Patel)
Vice Chairman.

*AS.

Date	Office Report		Order	
or 10 313 Magazalda Ostor Passe 100 di Susural				
	order -		Office keport	Date
0-12-1993		M.A. 678/	93 in O.A. 418/93	
		The second day of the second s	Pathak for Mr. K.K.	
			the judgement O.A.	
			994. No order as to	
		(K. Rama Member		(N.B. Patel) Vice Chairman.
		*AS.		
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Date Office Report Order 20-12-1993 M.A. 678/93 in O.A. 418/93 Heard Mr. Pathak for Mr. K.K. Shah. M.A. allowed. Time to comply with the directions issued in the judgement O.A. 418/93 extended ill 9-2-1994. No order as to costs. (K. Ramamoorthy)
Member (A) (N.B. Patel) Vice Chairman. *AS.

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CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

Application No. 00 418 93 of 199 Transfer Application No. Old Writ Pet. NO.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record woom (Decided).

Dated: 01/12/93

Section Officer Court Officer Sign. of the Mealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT NEW DELHI

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